GOVERNMENT OF INDIA MINISTRY OF DEFENCE DEPARTMENT OF DEFENCE LOK SABHA

UNSTARRED QUESTION NO.1774

TO BE ANSWERED ON THE 10TH MARCH, 2017

IMPLEMENTATION OF SEVENTH PAY COMMISSION REPORT

1774. SHRI ARVIND SAWANT:

Will the Minister of DEFENCE j{kk ea=h be pleased to state:

- (a) whether there has been delay in the implementation of the recommendations made in the Seventh Pay Commission report for Defence forces personnel;
- (b) if so, the reasons therefor; and
- (c) the present status of revision and payment of arrears of retired personnel of defence forces as per the implementation of the recommendations made in the Seventh Pay Commission report?

ANSWER

MINISTER OF STATE
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रारा यमं ी

(डा. सुभाष भामरे)

- (a) & (b): The following steps have been taken to implement the recommendations of 7th Pay Commission Report in respect of Armed Forces personnel:
 - (i) Issue of Resolution dated 25th July 2016 by Ministry of Finance.
 - (ii) Issue of Resolution dated 5th September 2016 by Ministry of Defence.
 - (iii) Issue of orders dated 10th October, 2016 by Ministry of Defence for payment of ad-hoc arrears equal to 10% Basic Pay and Dearness Allowance.
- (c) The order for revision of pension to ex-servicemen pursuant to the recommendations of 7th Pay Commission Report was issued on 29th October, 2016. As per information available in respect of pre-2016 pensioners, 24 public sector banks have revised pension of 18,99,697 pensioners and have paid Rs.5883.27 crore (approx) on account of arrears of pension / family pension.
